
Marathwada Radio Communication Systems Vs D.G.M. BSNL and Others

Writ Petition No. 7260 of 2005

Court: Bombay High Court

Date of Decision: March 6, 2006

Acts Referred:

Constitution of India, 1950 – Article 226

Citation: (2006) 5 BomCR 696 : (2007) 1 CTLJ 271 : (2006) 3 MhLj 373

Hon'ble Judges: Kshitij R. Vyas, C.J; D.Y. Chandrachud, J

Bench: Division Bench

Advocate: A.A. Kumbhakoni and L.B. Patne, for the Appellant;

Final Decision: Dismissed

Judgement

D.Y. Chandrachud, J.

Bharat Sanchar Nigam Limited issued a tender notice on 10th August, 2005 for carrying out the work of "earthing"

in various Telecom Exchanges in Ratnagiri. The object of earthing is to ensure inter alia, the safety of operational and maintenance personnel and of

the users of facilities against hazardous voltages. Earthing also protects power supply, and switching, transmission and subscriber equipments

against destructive voltages. Earthing is also used to facilitate the protection of mains against high frequency currents generated by rectifiers. The

tender notice inter alia provided the following criteria of eligibility, namely:

(i) An experience certificate of an officer not below the rank of DGM of minimum two years" of experience in execution of earthing work for a

minimum of forty exchanges in DOT/BSNL/MTNL with effect from 1st April 2000; and

(ii) A minimum turnover of Rs. 10 lakhs in the previous two financial years.

2. On 1st September, 2005, the petitioner submitted a representation against the tender condition insofar as it required experience of earthing

work in a minimum of forty Exchanges. Later, a corrigendum was issued by the Assistant General Manager at Ratnagiri by which the condition of

experience of a minimum of forty exchanges came to be relaxed. The modified tender conditions were as follows:

1. Experience certificate issued by officer not below the rank of DGM for minimum 2 years of experience in execution of earthing work in

DOT/BSNL/MTNL w.e.f. 1-4-2000.

3. The Tenderer should have minimum Turnover of Rs. 10,00,000/- (Ten lakhs) in any two financial years w.e.f. 1-4-2000 in execution of earthing

work in DOT/BSNL/MTNL. The Turnover certificate should be signed by A.O. of concerned unit.

3. The petitioner has now instituted these proceedings to challenge the modified tender conditions. The grievance of the petitioner relates to the

second of the aforesaid conditions which provides that the turnover of Rs. 10 lakhs in any two financial years with effect from 1st April, 2000

should be in the execution of earthing work for DOT/BSNL/MTNL. In the course of the hearing of these proceedings, Counsel appearing on

behalf of the petitioner stated that the petitioner has no objection to the requirement of experience of a minimum of two years in executing earthing

work for DOT/BSNL/MTNL. Similarly, it has been stated that the petitioner has no grievance about the requirement of a minimum turnover of Rs.

10 lakhs in any two financial years with effect from 1st April, 2000. The petitioner, however, objects to the requirement that the turnover of Rs. 10

lakhs should be in the execution of earthing work for DOT/BSNL/MTNL. The submission of the petitioner is that the work which is being

contracted for is not of a technically complex nature; that other branch offices of BSNL do not impose such a condition while inviting tenders; and

that the effect of that condition would be to exclude competition and result in the tender being awarded to the fifth respondent. It has been

submitted that the tender condition was imposed with a view to favour the fifth respondent.

4. In considering these submissions, it needs no emphasis as a first principle of law that tender conditions are ordinarily immune from judicial

review. This was settled by the judgment of the Supreme Court in Tata Cellular Vs. Union of India, . Be that as it may, two affidavits have been

filed on behalf of the respondents in which the object and purpose of the tender condition has been explained. The respondents state in the reply

that the Ratnagiri SSA Area is a Coastal Area prone to heavy lightening charges resulting the damages from Static Electricity. Several Exchanges

suffered extensive damage in the last 2 or 3 years which resulted in damage to Electronic Cards, Mother Boards and other equipment at the

Exchanges. This resulted in the disturbance of service provided to customers. In earlier tenders, technical viability and financial capacity was not

specifically evaluated and in order to overcome the problems which were caused, the Competent Authority took a decision to impose specific

criteria of eligibility in accordance with the guidelines of BSNL. The Ratnagiri area covers 174 Exchanges in which the work of earthing has been

completed in over 117 Exchanges. Tenders were invited for 57 Exchange Areas where the work of earthing was to be completed. The Chief

Vigilance Commissioner had on 4th September, 2003 issued guidelines emphasizing the need for adequate pre-qualification, performance and

evaluation criteria in bid documents. The respondents stated in their reply that generally speaking, the cost of carrying out the work of earthing in

each exchange area is to the extent of Rs. 30,000/- which may increase in accordance with the requirements of an exchange. The approximate

cost of the tender is about Rs. 15 lakhs to Rs. 16 lakhs. Hence, it has been submitted that the requirement of financial eligibility that was imposed in

terms of a minimum turnover of Rs. 10 lakhs in any two financial years with effect from 1st April, 2000 in the execution of the earthing work is not

arbitrary.

5. Having heard Counsel, we are unable to accede to the submission of the petitioner that the tender condition is arbitrary. Counsel for the

petitioner attempted to demonstrate before the Court that the work which is sought to be contracted is of a simple nature without technical

complexity. This has been disputed by the respondents and the affidavit which has been filed on behalf of the respondents emphasises the

importance of the work of earthing. This is clearly a matter which rests in the contractual discretion of the respondents. The respondents seek to

have earthing work carried out for the Exchanges in the Ratnagiri Area and it is for the respondents to design appropriate tender conditions which

would fulfil the object and purpose of the contract. An aggrieved bidder cannot be heard to say that the tender conditions should be less stringent

or that a more relaxed condition of eligibility will equally subserve the purpose of the respondents. This Court would be overstepping the limits of

the jurisdiction under Article 226 of the Constitution if it were to compel the respondents to dilute the tender conditions. No such exercise is

permissible in the jurisdiction of the Court under Article 226 of the Constitution while exercising the power of judicial review. If a public authority

insists on imposing tender conditions which would ensure the award of a contract to a bidder with a certain degree of technical expertise or of a

certain level of financial solvency, there is nothing arbitrary in that decision. The allegation of mala fides is unsubstantiated. Besides, the respondents

have drawn the attention of the Court in their affidavit in reply to the fact that of the bidders who submitted bids in pursuance of the tender notice,

three bidders have all the necessary certificates including the certificate of turnover that would meet the tender condition. The fifth respondent is,

therefore, not the only bidder which is able to meet the tender condition of a turnover of Rs. 10 lakhs in earthing work. The respondents have a

valid justification for the tender condition, even on the assumption that the validity of such a condition can at all be scrutinized by the Court under

Article 226 of the Constitution.

6. In these circumstances, we do not find any merit in the petition. The petition shall accordingly stands dismissed.